

ACT No. XXIII OF 1938.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 24th September, 1938.)

An Act further to amend the Indian Tea Cess Act, 1903, for a certain purpose.

of 1903. **W**HEREAS it is expedient further to amend the Indian Tea Cess Act, 1903, for the purpose hereinafter appearing; It is hereby enacted as follows:—

1. (1) This Act may be called the Indian Tea Cess (Amendment) Act, 1938. Short title and commencement.

(2) It shall come into force on such date ^y as the Central Government may, by notification in the official Gazette, appoint in this behalf.

2. In sub-section (2) of section 4 of the Indian Tea Cess Act, 1903,— Amendment of section 4, Act IX of 1903.

(a) for the word "twenty-seven" the word "twenty-eight" shall be substituted;

(b) in clause (c), the word "and", where it occurs at the end of the clause, shall be omitted; and

(c) after clause (d) the following clause shall be added, namely:—

"(e) one on the recommendation of the Travancore Government to represent the tea planters of Travancore."

y 4th Feb'y. 1939. Gaz. of I. 1939. Pt. I. p. 1324.

Price anna 1 or 1½d.

GIPD—L80LD—5-11-38—4,000.